

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.2743**

**TO BE ANSWERED ON THE 2<sup>ND</sup> AUGUST, 2016/SHRAVANA 11, 1938 (SAKA)**

**MORE POWER TO NHRC**

**2743. SHRI KAMAL NATH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the National Human Rights Commission (NHRC) has urged the Union Government to provide more powers to enforce its orders on remedial measures in cases relating to human rights violations in the country;**

**(b) if so, the details thereof and the reaction of the Government thereto;**

**(c) whether the NHRC had made several recommendations in cases relating to the said violations in the country;**

**(d) if so, the details thereof;**

**(e) the details of recommendations of NHRC which have not been implemented by the authorities concerned; and**

**(f) the steps taken by the Government to implement all the recommendations made by the NHRC in the country?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (b): No such proposal has been received from the National Human Rights Commission (NHRC).**

**(c) to (e) : The NHRC, as per provisions of the Protection of Human Rights Act, 1993, gets allegations of human rights violations enquired into. In cases, where the allegations are prima facie substantiated, and the concerned authorities have not taken appropriate action in the matter, the Commission makes recommendations as deemed appropriate in the light of the facts and the circumstances of each case. The recommendations broadly include appropriate action to protect human rights, grant of monetary relief to the victims of human rights, or the next of the kin of the deceased victim, and/or departmental/disciplinary action or prosecution against the guilty public servant. Details of instances where the Commission has made recommendations in cases relating to human rights violations along with the pendency status for the last 3 years and the current year up to 30.6.2016 is enclosed as Annexure I. Details of the cases where NHRC recommended disciplinary action and prosecution during 01.04.2013 to 31.03.2016 is at Annexure II.**

**(f) : Govt. of India is committed to protection & promotion of human rights & recommendations made by NHRC are taken very seriously. Section 18 (b) of the PHR Act, 1993 provides a mechanism for the Commission to approach the Supreme Court or High Court concerned in the event of non-implementation of its recommendation.**





Information in respect of part(c) to (e) of Lok Sabha Unstarred Question 2743 for 02.08.2016

Statement Showing Statewise Total No. of Cases, Disposed, Pending where NHRC recommended monetary relief during 2013-14,2014-15,2015-16 and 2016-17

State/UT Name	2013-14				2014-15				2015-16				2016-17 (UPTO 30.06.2016)			
	No of Cases	Amount (In lakhs)	Disposed	Pending	No of Cases	Amount (In lakhs)	Disposed	Pending	No of Cases	Amount (In lakhs)	Disposed	Pending	No of Cases	Amount (In lakhs)	Disposed	Pending
ANDAMAN & NICOBAR	1	3.00	1	0	0	0.00	0	0	0	0.00	0	0	0	0.00	0	0
ANDHRA PRADESH	11	23.85	10	1	7	11.00	6	1	7	8.30	2	5	3	1.75	1	2
ARUNACHAL PRADESH	3	36.00	0	3	0	0.00	0	0	1	1.00	0	1	0	0.00	0	0
ASSAM	30	186.20	24	6	4	7.50	1	3	4	7.50	2	2	8	45.00	0	8
BIHAR	21	40.80	17	4	21	23.40	14	7	19	28.45	7	12	6	7.85	0	6
CHANDIGARH	1	0.15	1	0	2	4.00	2	0	0	0.00	0	0	2	6.00	0	2
CHHATTISGARH	8	29.50	8	0	15	31.00	13	2	14	22.60	8	6	0	0.00	0	0
DAMAN & DIU	1	1.00	1	0	0	0.00	0	0	0	0.00	0	0	0	0.00	0	0
DELHI	31	49.80	25	6	23	55.10	16	7	17	37.05	2	15	5	3.50	0	5
GUJARAT	7	40.40	6	1	11	17.80	7	4	6	12.25	3	3	3	5.00	0	3
HARYANA	16	39.65	16	0	13	23.00	7	6	15	32.50	8	7	9	17.20	0	9
HIMACHAL PRADESH	1	5.00	1	0	3	11.00	3	0	2	2.00	0	2	0	0.00	0	0
JAMMU & KASHMIR	2	11.00	2	0	0	0.00	0	0	2	9.00	1	1	0	0.00	0	0
JHARKHAND	14	46.50	11	3	14	118.00	9	5	17	61.00	2	15	7	13.35	0	7
KARNATAKA	7	10.60	6	1	0	0.00	0	0	5	5.80	2	3	2	3.25	1	1
KERALA	8	13.50	6	2	6	16.00	1	5	2	1.50	0	2	0	0.00	0	0
MADHYA PRADESH	18	48.45	16	2	20	86.00	16	4	14	30.70	4	10	8	13.00	0	8
MAHARASHTRA	19	63.75	7	12	14	16.50	9	5	13	38.00	5	8	11	35.00	1	10
MANIPUR	17	91.00	14	3	7	40.50	2	5	10	61.00	1	9	3	20.00	0	3
MEGHALAYA	3	20.00	3	0	1	0.25	1	0	1	5.00	1	0	1	20.00	0	1
MIZORAM	0	0.00	0	0	1	0.50	1	0	0	0.00	0	0	2	2.00	0	2
ODISHA	12	50.85	9	3	26	106.45	19	7	20	31.60	7	13	16	26.00	1	15

PUDUCHERRY	1	3.00	1	0	0	0.00	0	0	6	11.50	4	2	0	0.00	0	0
PUNJAB	6	29.78	6	0	6	7.50	5	1	5	7.25	3	2	3	2.25	0	3
RAJASTHAN	17	41.30	13	4	20	49.65	8	12	11	13.45	0	11	5	7.75	1	4
SIKKIM	1	3.00	1	0	0	0.00	0	0	0	0	0	0	0	0	0	0
TAMIL NADU	8	20.15	8	0	10	13.50	8	2	7	9.25	3	4	4	10.00	0	4
TELANGANA	7	12.00	5	2	4	4.00	3	1	8	16.00	0	8	1	1.00	0	1
TRIPURA	2	12.00	2	0	2	1.30	2	0	4	1.30	1	3	0	0	0	0
UTTAR PRADESH	146	489.85	95	51	128	239.05	91	37	102	137.45	31	71	41	56.20	0	41
UTTARAKHAND	6	36.30	5	1	7	15.20	6	1	5	4.35	2	3	0	0	0	0
WEST BENGAL	18	63.30	17	1	12	20.10	7	5	9	18.75	1	8	6	8.75	0	6
<b>TOTAL</b>	<b>443</b>	<b>1521.68</b>	<b>337</b>	<b>106</b>	<b>377</b>	<b>918.3</b>	<b>257</b>	<b>120</b>	<b>326</b>	<b>614.55</b>	<b>100</b>	<b>226</b>	<b>146</b>	<b>304.85</b>	<b>5</b>	<b>141</b>

Information in respect of part (c) to (e) of Lok Sabha Unstarred Question 2743 for 02.08.2016

Statement Showing Statewise Total No. of Cases where NHRC recommended disciplinary action and prosecution during 2013 to 2016

<b>State/UT Name</b>	<b>Disciplinary Action</b>	<b>Prosecution</b>
ANDHRA PRADESH	1	
BIHAR	5	
CHHATTISGARH	4	
DELHI	6	
HARYANA	4	
HIMACHAL PRADESH	1	
JHARKHAND	2	
KARNATAKA	1	
MADHYA PRADESH	7	
MAHARASHTRA	2	
MEGHALAYA	1	
MIZORAM	1	
ODISHA	5	
PUDUCHERRY	1	
PUNJAB	5	
RAJASTHAN	6	
TAMIL NADU	1	
TELANGANA	1	
UTTAR PRADESH	49	1
UTTARAKHAND	2	
WEST BENGAL	2	
<b>TOTAL</b>	<b>107</b>	<b>1</b>

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